

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 622 of 1994

Raghunandan Singh .... .... Applicant.

Versus

Union of India & Ors. .... .... Respondents.

Hon'ble Mr. T.L.Verma, Member-J

Heard Shri R.R.Shukla, learned counsel  
for the applicant on admission.

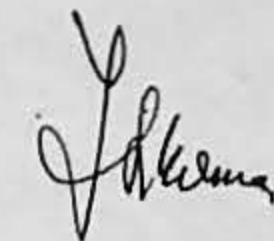
2. The applicant is son of late Shri Ajuddhi who died in harness as Keyman under P.W.I. Izzatnagar on 3.11.1992. It is stated that the applicant had filed a representation for his appointment on compassionate ground after obtaining consent of his elder brother, Banvari. Subsequently, the said Banvari, elder brother of the applicant has also made an application for appointment on compassionate ground. The deceased Government servant has died leaving behind <sup>him</sup> the applicant and his elder brother only. It is stated that the deceased was living with the applicant at the time of his death and as such he has a better claim for appointment on compassionate ground.

3. I am unable to accept the contention of the learned counsel. One of the family member of the deceased Government servant, if he fulfils the requirements as provided in the Rules, is eligible for such an appointment. This Tribunal

A2  
2

::2::

cannot decide as to which of the two has a better claim for such appointment. That being so the relief claimed by the applicant for issuing a direction to the respondents to treat the applicant only as eligible for such appointment cannot be allowed. The respondents, ~~may~~ however, are advised to consider the <sup>the claims of</sup> interse merit of ~~the two claimants~~ according to Rules for determining as to which of them should be appointed. This application is accordingly disposed of at the admission stage with the above direction.



Member-J

Allahabad Dated: 18.5.94

/jw/